

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3204
ANSWERED ON:15.04.2010
EMPLOYMENT OF CASUAL WORKERS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether more than 400 casual workers were employed by Indian Airlines, Delhi region in 1990 under `D` category comprising of helpers, drivers and peons;
- (b) if so, the details thereof;
- (c) whether most of these workmen still continue to be paid on daily wages basis as casual employees without the benefit of leave, provident fund, medical facilities and being paid wages on Form-V;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the National Aviation Company of India Limited to do justice with these employees?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) and (b): As on date, 376 persons are being engaged on casual daily rated basis at Delhi. Of this number, 339 are being engaged in the category of Helpers/ Loaders/ Drivers/ Peons and the remaining 37 are being engaged as Typists/ Technicians etc.
- (c), (d) and (e): Casuals are engaged for ad-hoc requirement on daily rated basis. They are presently paid wages more than the minimum wages prescribed for non-skilled category of labour. Since they are neither temporary nor permanent employees, they are not entitled to the privileges/benefits available to permanent employees like leave etc. However, during their period of engagement they are extended facilities such as access to canteen, first aid etc.